

**Small and Marginal Farmers Benefitted  
Under IRDP**

3124. SHRI SATYENDRA NARAYAN SINHA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether IRDP schemes benefit small and marginal farmers also;

(b) if so, the percentage of small and marginal farmers benefitted under IRDP schemes; and

(c) whether there is any proposal to increase this proportion ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAMANAND YADAV) :

(a) All families living in rural areas and having an annual income of less than Rs. 4,800 are entitled to benefit under IRDP. Small and marginal farmers falling in this category can also be assisted.

(b) Percentage of small and marginal farmers benefitted under IRDP is not monitored separately.

(c) Does not arise.

**Team to Probe Working of I.C.A.R.**

3125. SHRI DHARAM PAL SINGH MALIK :

SHRI SUBHASH YADAV :

SHRI K. RAMACHANDRA REDDY :

DR. B.L. SHAILESH :

SHRI C. SAMBU :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether there is any proposal to constitute a high level team to go into the working of the Indian Council of Agricultural Research;

(b) if so, the broad outlines of the proposal;

(c) the composition of the team; and

(d) the time by which it will submit its report to Government ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) to (d). The matter is under consideration and details will be furnished as soon as it is finalised.

**Rehabilitation of Bonded Labour**

3126. SHRI RAJ KUMAR RAI : Will the Minister of LABOUR be pleased to state :

(a) whether according to the report prepared by the Planning Commission, it has been stated that practically in all cases, no steps had been taken by the concerned authorities to assess the background and choice of the beneficiaries in the matter of allotment of rehabilitation schemes of bonded labour ;

(b) whether there had been some shortcomings in the implementation of rehabilitation of bonded labour; and

(c) if so, the manner in which Government propose to remedy the situation so that proper attention can be given towards the rehabilitation of bonded labour?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA) : (a) The Programme Evaluation Organisation of the Planning Commission had conducted an evaluation of the Centrally Sponsored Scheme for rehabilitation of bonded labour in 1981 and 1982 at the request of the Ministry of Labour and submitted its report in March, 1984. One of the observations of the Programme Evaluation Organisation related to non-formulation of rehabilitation Schemes in accordance with the background and choice of the beneficiaries.

(b) and (c). Under the Bonded Labour System (Abolition) Act, 1976, the responsibility for identification, release and rehabilitation of bonded labourers rests with the concerned State Governments. Central Govt. has issued guidelines to the State Govts. from time to time for effective implementation of the rehabilitation schemes. The Central Government has also issued a